

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Adhar Project Management & Consultancy Private Limited
2.	Date of incorporation of corporate debtor	11-06-2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. <del>— Limited Liability Identification No.</del> of corporate debtor	U74140MH2008PTC183430
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop 16, Floor-1, Plot-8, Khatau Building, Alkesh Dinesh Modi Road, Bombay Stock Exchange, Fort, Stock Exchange, Mumbai, Mumbai, Maharashtra, India, 400001
6.	Insolvency commencement date in respect of corporate debtor	17-09-2025 (Order Received Date 25-09-2025)
7.	Estimated date of closure of insolvency resolution process	16-03-2026 (180 days from the Order date 17-09-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Janak Jagjivan Shah</b>  <b>IBBI Reg. No:</b> IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. <b>Email id:</b> <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10 <sup>th</sup> Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 <b>Process Email id:</b> <a href="mailto:cirp.adharproject@npvinsolvency.in">cirp.adharproject@npvinsolvency.in</a>
11.	Last date for submission of claims	09-10-2025 (14 days from the receipt of the Order dated 25-09-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:cirp.adharproject@npvinsolvency.in">cirp.adharproject@npvinsolvency.in</a> (b) Not Applicable

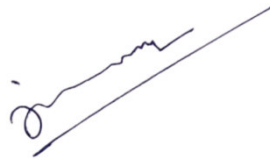
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench III, has ordered the commencement of a corporate insolvency resolution process of the Adhar Project Management & Consultancy Private Limited on 17-09-2025. (Order received date 25-09-2025).

The creditors of Adhar Project Management & Consultancy Private Limited. are hereby called upon to submit their claims with proof on or before 09-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV Insolvency Professionals Private Limited**  
**(Formerly Known as Mantrah Insolvency Professionals Private Limited)**  
**Through its Director - Mr. Janak Jagjivan Shah**  
**Appointed as Interim Resolution Professional**  
**In the matter of Adhar Project Management & Consultancy Private Limited**  
**IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**  
**AFA Validity- 31.12.2025**  
**Email for Correspondence: [cirp.adharproject@npvinsolvency.in](mailto:cirp.adharproject@npvinsolvency.in)**

**Date: 26-09-2025**  
**Place: Ahmedabad**

**NOTICE OF LOSS OF SHARE**

**L&T Finance Limited**  
(formerly known as L&T Finance Holdings Limited)  
**Registered Office:** L&T Finance Limited, Brindavan Building  
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom  
Santacruz (East), Mumbai 400 098  
**CIN No.:** L67120MH2008PLC181833  
**Branch office:** Mumbai

Folio Certificate No.	Shares	Dist. from	Dist. To	Status
1103 3181	1323688	225 (Bonus 2017)	139124810 / 139125204	Current Holding
104464	75 (Bonus 2014)	5008015	5008089	IEPF
463406	150 (Bonus 2013)	620224037	620224186	IEPF
255317	75 (Bonus 2006)	143307014	143307088	IEPF
371700	150 (Bonus 2008)	579073142	579073291	IEPF

Any person who has a claim in respect of the said certificate(s) should lodge his/her claim with supporting documents with the company at its registered office. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the company will proceed to issue Letter of Confirmation in lieu of duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s). **Place: Mumbai**

**PUBLIC NOTICE**

NOTICE is hereby given that the Certificate (s) for **300** bearing Equity share Certificate No (s) **252078 & 461494** and Distinctive No(s) **143164459 - 143164558 & 620063071 - 620063270** under the folio No **10548578** of Larsen & Toubro Limited standing in the name (s) **SONALI BHAGWATI DALAL JOINT SOHRAB SHAPUR DALAL** have been lost or mislaid and the undersigned have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KF in Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032, within one month from this date, else the company will proceed to issue duplicate Certificate(s).  
**Name (s) of Shareholder (s)**  
**Sonali Bhagwati Dalal Joint Sohrab Shapur Dalal**  
**Add-S-296, Greater Kailash Part-II, New Delhi-110048**  
**Date-25-9-2025**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of corporate debtor: Adhar Project Management & Consultancy Private Limited
- Date of incorporation of corporate debtor: 11-06-2008
- Authority under which corporate debtor is incorporated / registered: ROC - Mumbai
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74340MH2008PTC183430
- Address of the registered office and principal office (if any) of corporate debtor: Shop 16, Floor 5, Plot-8, Khastau Building, Akshay Dinesh Mod Road, Bombay Stock Exchange, Fort, Stock Exchange, Mumbai, Maharashtra, India, 400001
- Insolvency commencement date in respect of corporate debtor: 17-09-2025 (Order Received Date: 25-09-2025)
- Estimated date of closure of insolvency resolution process: 16-03-2026 (180 days from the Order date: 17-09-2025)
- Name and registration number of the insolvency professional acting as interim resolution professional: **NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Janak Jagdish Shah**  
IBBI Reg. No: IBBI/PE-0040/1PA-2/2022-23/50021  
Address: H-35, 1st Floor, Jangrura Extension, Jangrura, South Delhi, New Delhi - 110014.  
Email id: ip@npv.in  
Correspondence Address: 10th Floor, 2003, Zon 21, Near Awtan Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054  
Process Email id: crp.adharpj@npvinsolvency.in
- Address and e-mail of the interim resolution professional, as registered with the Board: 09-10-2025 (14 days from the receipt of the Order dated 25-09-2025)
- Address and e-mail to be used for correspondence with the interim resolution professional: Not Applicable
- Last date for submission of claims: Not Applicable
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
- Relevant Forms and Details of authorized representatives are available at: (a) www.ibbi.gov.in/cip/adharpj@npvinsolvency.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench III, has ordered the commencement of a corporate insolvency resolution process of the Adhar Project Management & Consultancy Private Limited on 17-09-2025. (Order received date: 25-09-2025).  
The creditors of Adhar Project Management & Consultancy Private Limited, are hereby called upon to submit their claims with proof on or before 09-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.  
Submission of false or misleading proofs of claim shall attract penalties.  
**IPF- NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited)**  
Through its Director - **Mr. Janak Jagdish Shah**  
Appointed as Interim Resolution Professional  
In the matter of Adhar Project Management & Consultancy Private Limited  
IBBI Reg. No: IBBI/PE-0040/1PA-2/2022-23/50021  
AFA Validity- 31.12.2025  
**Date: 26-09-2025**  
**Place: Ahmedabad** Email for Correspondence: crp.adharpj@npvinsolvency.in

**EAST COAST RAILWAY**  
e-Tender Notice No. EPC-CECONVBBS 2025/001. Dated: 18.09.2025

**Name of Work:** CONSTRUCTION OF MAJOR BRIDGES, ROAD OVER BRIDGES AND ROAD UNDER BRIDGES IN CONNECTION WITH SAMBALPUR CITY-JARPADA 3RD & 4TH LINE PROJECT ON EPC MODE.

**Approx Cost of the work:** ₹41036.00 lakh, EMD: ₹2,00,00,000/-, Completion Period of the work: 24 (Twenty Four) Months.

**Tender Closing Date & Time:** 18.11.2025, 12:00 hrs.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-Tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website <http://www.reps.gov.in>

Note: The prospective tenderers are advised to visit the website fifteen days before the date of closing of tender to note any Change/Corrigenda issued for this tender. The changes/Corrigenda issued for the tender. The tenderers' bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

**Chief Administrative Officer (Conj)/ PR-118/C1/25-26** Bhubaneswar

**L&T Finance Limited**  
(formerly known as L&T Finance Holdings Limited)  
**Registered Office:** L&T Finance Limited, Brindavan Building  
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom  
Santacruz (East), Mumbai 400 098  
**CIN No.:** L67120MH2008PLC181833  
**Branch office:** Mumbai

**POSSESSION NOTICE [Rule-8(1)]**

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrowers/ Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H051190506 23041708, H051192007 23060537	1. Mr. Sandeep Jotiba Wandre As Borrower And 2. Mrs. Pooja Sandeep Wandre	All That Piece And Parcel Of Flat No. 606, Admeasuring 370 Square Feet Carpet Area, Equivalent To 34.37 Sq. Mtrs On The 6th Floor In The Building No. D2, In The Building Known As Raunak City Situated At Village Wadehar Taluka Kalyan, District Thane, Within The Limits Of Kalyan Dombivali Municipal Corporation Thane - 421 301	08.11.2024	Rs. 39,42,290.55/- As on 04-11-2024	23.09.2025 Physical Possession

The Borrower/Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

**Date:** 26.09.2025  
**Place:** Mumbai

Sd/  
**Authorized Officer**  
For L&T FINANCE LIMITED

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"), NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES OF THE COMPANY ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")**

**PUBLIC ANNOUNCEMENT**

**PARIJAT**

**PARIJAT INDUSTRIES (INDIA) LIMITED**

Our Company was originally incorporated under the name, "Triumph Pesticides (Bombay) Private Limited", as a private limited company, under the Companies Act, 1956, pursuant to a certificate of incorporation issued by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh at Jalandhar, India on May 17, 1995. The name of our Company was subsequently changed to "Parijat Industries (India) Private Limited", pursuant to a resolution passed by our Board on June 14, 2006 and by our Shareholders on June 22, 2006, further to which a fresh certificate of incorporation was issued by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh at Jalandhar, India on July 12, 2006. Subsequently, upon conversion of our Company into a public limited company, the name of our Company was changed to "Parijat Industries (India) Limited" pursuant to a resolution passed by our Board on June 23, 2025, and by our Shareholders on June 24, 2025, further to which a fresh certificate of incorporation was issued by the Registrar of Companies, Central Processing Centre at Manesar, Haryana on June 25, 2025. For details of the change in the registered office of our Company, see "History and Certain Corporate Matters - Greater Kailash - II, New Delhi 110048 Delhi, India" prospectus dated September 25, 2025 (the "DRHP" or the "Draft Red Herring Prospectus").

**Corporate Identity Number:** U24219DL1995PLC161189. **Registered Office:** M-77, M-Block Market, 1st and 2nd Floor, Greater Kailash - II, New Delhi 110048 Delhi, India  
**Corporate Office:** 3rd Floor, Plot No. 239, Okhla Industrial Estate, Okhla Phase - 3, New Delhi 110 020, Delhi, India; **Contact Person:** Anil Kumar Sachdeva, Company Secretary and Compliance Officer  
**Tel:** +91 11 4576 6000; **E-mail:** companysecretary@parijat.in; **Website:** www.parijatagrochemicals.com

**PROMOTERS OF OUR COMPANY: KESHAV ANAND, SHARAT ANAND, VIKRAM ANAND, UDAY RAJ ANAND AND SHIVRAJ ANAND**

**INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF PARIJAT INDUSTRIES (INDIA) LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER") COMPRISING A FRESH ISSUE OF [●] EQUITY SHARES AGGREGATING UP TO ₹ 1,600.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF 20,370,680 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING AN OFFER FOR SALE OF 1,200,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KESHAV ANAND, 1,200,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY SHARAT ANAND, 554,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIKRAM ANAND (COLLECTIVELY, "PROMOTER SELLING SHAREHOLDERS"), 1,800 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY HARSH ANAND, 323,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY SANYA ANAND AND 323,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIRAJ ANAND (COLLECTIVELY, "PROMOTER GROUP SELLING SHAREHOLDERS"), 2,168,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY ABHAY KUMAR GUPTA ("OTHER SELLING SHAREHOLDER"), 14,600,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA AGRI BUSINESS FUND II LIMITED, ("INVESTOR SELLING SHAREHOLDER"), (COLLECTIVELY, "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, "OFFERED SHARES").**

OUR COMPANY IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹ 320.00 MILLION PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE REGISTRAR OF COMPANIES, DELHI AND HARYANA AT NEW DELHI ("ROC"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE OFFER INCLUDES A RESERVATION OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●] % OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] % AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY) AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF NEW DELHI WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO STOCK EXCHANGES FOR THE PURPOSES OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by an intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to QIBs ("QIB Portion"), provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which at least one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to NII ("Non-Institutional Category") of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Category may be allocated to Bidders in the other sub-category of Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to RILs ("Retail Category"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s)), as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" beginning on page 520 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 25, 2025 with SEBI and the Stock Exchanges on September 25, 2025.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with Securities and Exchange Board of India ("SEBI") shall be made available to the public for comments, if any, for period of at least 21 days, from the date of publication of this public announcement by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), on the websites of the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) where the Equity Shares are proposed to be listed, the websites of the BRLMs, i.e. SBI Capital Markets Limited at [www.sbicaps.com](http://www.sbicaps.com) and Ambit Private Limited at [www.ambit.co](http://www.ambit.co) and the website of our Company at [www.parijatagrochemicals.com](http://www.parijatagrochemicals.com). Our Company hereby invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI. nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 39 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the ROC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of the Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 284 of the DRHP.

The liability of the members of the Company is limited. For details of the share capital, capital structure of the Company and the names of the signatories to the memorandum of association and the number of shares subscribed by them see "Capital Structure" on page 105 of the DRHP.

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Investor grievance e-mail: [investor.relations@sbicaps.com](mailto:investor.relations@sbicaps.com)  
Website: [www.sbicaps.com](http://www.sbicaps.com); Contact Person: Kristina Dias  
SEBI Registration Number: INM000003531

**AMBIT** Acumen at work  
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Ambit House, 449 Senapati Bapat Marg  
Lower Pareil, Mumbai 400 013 Maharashtra, India  
Tel: +91 22 6623 3030; E-mail: [parijat ipo@ambit.co](mailto:parijat ipo@ambit.co)  
Investor grievance e-mail: [customerservice@ambit.co](mailto:customerservice@ambit.co)  
Website: [www.ambit.co](http://www.ambit.co)  
Contact person: Miraj Sampat/Nitya Chandak  
SEBI registration no.: INM000010585

**REGISTER TO THE OFFER**

**Kfn Technologies Limited**  
301, the Centrum, 3rd Floor, 57, Lal Bahadur Shastri Road,  
Nav Pada, Kurla West, Mumbai 400 070, Maharashtra, India  
Tel: +91 40 6716 2222; E-mail: [enwardr.ri@kfnfintech.com](mailto:enwardr.ri@kfnfintech.com)  
Investor Grievance ID: [parijat ipo@kfnfintech.com](mailto:parijat ipo@kfnfintech.com)  
Website: [www.kfnfintech.com](http://www.kfnfintech.com)  
Contact person: M. Murali Krishna  
SEBI Registration No.: INR000002221

**COMPANY SECRETARY AND COMPLIANCE OFFICER**  
**Anil Kumar Sachdeva, PARIJAT INDUSTRIES (INDIA) LIMITED**  
M-77, M-Block Market, 1st and 2nd Floor, Greater Kailash - II, New Delhi 110048 Delhi, India. Tel: +91 11 4576 6000; E-mail: [companysecretary@parijat.in](mailto:companysecretary@parijat.in); Website: [www.parijatagrochemicals.com](http://www.parijatagrochemicals.com)

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

**Place:** New Delhi, India  
**Date:** September 25, 2025

PARIJAT INDUSTRIES (INDIA) LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and filed the DRHP dated September 25, 2025 with SEBI and the Stock Exchanges on September 25, 2025. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), on the websites of the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com), on the websites of the BRLMs, i.e. SBI Capital Markets Limited at [www.sbicaps.com](http://www.sbicaps.com) and Ambit Private Limited at [www.ambit.co](http://www.ambit.co) and on the website of our Company at [www.parijatagrochemicals.com](http://www.parijatagrochemicals.com). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" on page 39 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") and shall not be offered or sold within the United States. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

For PARIJAT INDUSTRIES (INDIA) LIMITED  
On behalf of the Board of Directors, Sd/  
**Anil Kumar Sachdeva**  
Company Secretary and Compliance Officer

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**Crisil Limited**  
Registered Office: Lightbridge IT Park, Saki Vihar Road,  
Andheri (East) Mumbai- 400 072, India  
**Corporate Identification Number (CIN):**  
L67120MH1987PLC042363  
Tel: +91 22 6137 3000  
Website: [www.crisil.com](http://www.crisil.com); e-mail: [investors@crisil.com](mailto:investors@crisil.com)

**NOTICE OF POSTAL BALLOT**

Members are hereby informed that pursuant to Section 110 of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") dated April 8, 2020, May 5, 2020, May 5, 2022, December 28, 2022, September 19, 2024 and the latest being 03/2025 dated September 22, 2025 and other applicable provisions, including any statutory modification or re-enactment thereof for the time being in force, Crisil Limited (the "Company") seeks approval of Members for appointment of Mr. Dinesh Khara, as Independent Director, as detailed in the Postal Ballot Notice dated September 24, 2025.

The Company has on September 25, 2025, completed the dispatch of the Postal Ballot Notice to the Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) at their registered email ids. Members whose names appear on the Register of Members/List of Beneficial Owners as on Friday, September 19, 2025, i.e. the cut-off date, will be considered eligible for the purpose of voting. A person who is not a Member as on Friday, September 19, 2025, i.e. the cut-off date for reckoning voting rights, should treat this Notice for information purposes only. In accordance with the above-mentioned Circulars, Postal Ballot forms and Business Reply Envelopes have not been sent to the Members. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants. Members holding shares in physical mode are requested to update their email addresses with the Company's Registrar and Share Transfer Agent (RTA), KFin Technologies Limited by sending filled physical ISR forms as specified by SEBI along with request letter signed as available in our records mentioning their folio no., name, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar card) for registering their email address and other KYC details to the below given address.

KFin Technologies Limited (Unit : CRISIL LIMITED) Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032  
In compliance with provisions of Section 110 of the Act read with Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, the Company is offering remote e-voting facility to the Members of the Company. The Company has entered into an arrangement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting services. The login credentials for casting the votes through remote e-voting have been sent to the shareholders along with the Notice of Postal Ballot. The detailed procedure for casting of votes through remote e-voting has been provided in the Notice. The details will also be made available on the website of the Company.

The remote e-voting period shall commence on Friday, September 26, 2025 at 9.00 a.m. and ends on the close of working hours (i.e. 17:00 hours) on Saturday, October 25, 2025 (inclusive of both the days). The e-voting module shall be disabled by NSDL for voting thereafter on Saturday, October 25, 2025, and remote e-voting shall not be allowed beyond that same.

The Board of Directors have appointed Mr. S. N. Vishwanathan, or failing him Ms. Ashwini Vartak, Designated Partner of S. N. Ananthasubramanian & Co., Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The results of the Postal Ballot will be announced on or before Tuesday, October 28, 2025. The result would be intimated to the Stock Exchanges where the Company's shares are listed and displayed along with the Scrutinizer's report on the Company's website viz. [www.crisil.com](http://www.crisil.com).  
In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsd.com](http://www.evoting.nsd.com) or contact NSDL helpdesk by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call on : 022 - 4886 7000 or contact the CDSL helpdesk by sending a request to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact on the toll free no. 1800-21-09911. Members may also contact Ms. Pallavi Mhatre, Senior Manager or Mr. Sanjeev Yadav, Assistant Manager, NSDL at designated email [pallavid@nsdl.com](mailto:pallavid@nsdl.com) or [SanjeevY@nsdl.com](mailto:SanjeevY@nsdl.com) or at telephone nos.:- +022 2499 4545 and +91 9324006225. Members facing any technical issue in login on CDSL's Easi / Easiest portal can contact CDSL helpdesk by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at toll free no. 1800 22 55 33. For further assistance, the members can contact Mr. Nagesh Govu, Senior Vice President, KFin Technologies Limited at [govunagesh@kfnfintech.com](mailto:govunagesh@kfnfintech.com) or call on toll free no.: 1800-21-09911. The Members may also contact the Company's secretarial department by sending an email to [investors@crisil.com](mailto:investors@crisil.com) should you have any unresolved queries.

For Crisil Limited  
Sd/  
Minal Bhosale  
Company Secretary  
ACS 12999  
Mumbai, September 26, 2025

# बँकांची युती ग्राहकांची फजिती

दिवाळीच्या सणासुदीला आता घरांच्या जाहिरातींचा धमाका सुरू होईल. संपूर्ण भारताचा विचार केला तर दिवाळी हा सण घरांच्या विक्रीला आणि खरेदीसाठी सर्वात मोठा हंगाम मानला जातो. सणासुदीचा काळ लक्षात घेऊन या अशा काही प्रकारच्या जाहिराती केल्या जातात. त्यातून ग्राहकांना आकर्षित करणारी वेगवेगळी युक्ती आणि प्रयुक्ती केली जात असते. गेल्या अनेक वर्षांपासून बरेचसे विकासक म्हणजेच बिल्डर किंवा घरबांधणी करणाऱ्या कॉर्पोरेट कंपन्या अशा प्रकारच्या जाहिराती करतात की, ज्या वाचून सामान्य माणूस त्या जाहिरातींना बळी पडतो. अलीकडच्या काळामध्ये कोणताही हसा म्हणजे ईएमआय न देता तुम्ही घर खरेदी करा आणि घराचा ताबा घेतल्यानंतर तुम्ही तुमच्या घराचे हसे फेडायला सुरुवात करा, अशा प्रकारची जाहिरात केली जाते. काही ग्राहकांना असे वाटते की, आपल्याला आता कोणताच हसा न भरता घर ताब्यात मिळण्याशी मतलब आहे. घर ताब्यात झाल्यानंतर आपला ईएमआय सुरू होईल पण तुमच्या घराचं बुकिंग करून घेतलं जातं आणि बुकिंग करून घेताना तुमच्याकडे कागदपत्रांवर जास्त सहाय्य केल्या जातात. त्यामध्ये तुम्ही त्या घराचे मालक झालेले असतात. परंतु त्या घराच्या मोबदल्यात बिल्डर बँकांकडून मोठ्या प्रमाणावर कर्ज उचलत असतो आणि बँकादेखील त्यांना ते कर्ज देतात. घर तुमच्या नावावरच झालेले असते आणि कर्जही तुमच्या नावावरच लागू झालेले असते. गेल्या काही वर्षांमध्ये बँका आणि बिल्डरांच्या या भ्रष्ट युतीमधून एक मोठा भ्रष्टाचार समोर आलेला आहे आणि त्याचा अनेक ग्राहकांना मोठा भुर्दंड सोसावा लागल्याचेही समोर येत आहे. म्हणजे फसवणूक होत असते पण आपल्या ती लक्षात येत नाही आणि फसवणुकीचे परिणाम देखील किती मोठे आहेत हे कालांतराने घर घेणाऱ्यांच्या लक्षात येते. परंतु बँकांना आपल्या कर्जाचे वितरण करायचे असते. आपला व्यवसाय वाढवायचा असतो आणि बिल्डराना देखील आपल्या घरांची कमी वेळात अधिकाधिक विक्री करायची असल्याने बँका आणि बिल्डरांचे साटेलोटे हे एका भ्रष्टाचाराला आणि गैरकारभाराला उतेजन देणे ठरते आहे.

## ग्राहकाच्या नावाने कर्ज

अलीकडेच दिल्ली मधल्या अशा प्रकरणाचा भंडाफोड झालेला आहे. त्यामध्ये अनेक ग्राहकांची फसवणूक झाल्याचे समोर आले. कारण अनेक वेळेला बिल्डरांनी कर्ज घेतले. बँकांनीही त्यांना ते दिले. परंतु नंतर बिल्डराने ते फेडण्यास नकार दिलेला आहे. ते कर्ज ज्या ग्राहकाने घे घे बुक केलेले असते किंवा नोंदवलेले असते त्याच्या नावावर ते कर्ज लागू झाले असल्याने बँका त्या ग्राहकाच्या घरी वसुली एजंट पाठवून तगादा लावत असतात. परंतु याच्या हातात घर आलेले नसते आणि कर्जाचा नेमका प्रकार काय

आहे याची सुद्धा त्याला कल्पना आलेली नसते. बिल्डर नामानिराळा होऊन पैसे घेऊन पोबारा करतो आणि त्या कर्जाचे हसे फेडण्याचे काम घर नोंदणी केलेल्या ग्राहकांना करावे लागते. यामध्ये अनेक ग्राहकांची फसवणूक झाल्याचे समोर आलेले आहे. म्हणून आता ज्या वेळेला दिवाळीच्या सणासुदीला किंवा अगदी दसऱ्यापासूनच बिल्डरांच्या जाहिराती सुरू होतील त्यामध्ये जर अशा प्रकारच्या जाहिराती असतील किंवा अशा प्रकारचे आमिष दाखवले गेले असेल तर ग्राहकाने सावध राहण्याची आवश्यकता आहे. या संदर्भात आता केंद्रीय गुप्तचर खात्याने देखील दखल घेवून काही बिल्डर/विक्रेते कारवाई सुरू केली आहे आणि अशा काही बिल्डर आणि बँकांच्या भ्रष्ट युतीचा पर्दाफाश होतो आहे. कारण बरेचसे बँक अधिकारी आणि बिल्डर यांची हातमिळवणी असल्यामुळे असे प्रकार होत असल्याचे समोर येत आहे. बँकांना हजारो कोटीचे कर्ज सहजपणे वितरित करता येते.

## व्यवसायवादीचा खेळ

ज्यातून आपल्या बँकेचा नफा वाढत असल्याचे आणि आपली बँक कशी फायद्यात आहे ते दाखवता येणे बँक अधिकाऱ्यांना सहज शक्य होते. या कृपेबद्दल बिल्डरांकडूनही बँक अधिकाऱ्यांची बडदास्त ठेवली जाते. बिल्डरांना आपला वेगाने विशेषतः या अधिकाऱ्यांच्या मदतीने विस्तारता येतो, वाढवता येतो. एकाच वेळेला अनेक प्रोजेक्ट त्यांना हाताशी घेता येतात. कारण स्वतः बिल्डरला त्यातला एक पैसाही बँकेला द्यायचा नसतो. उलट बँकेकडून त्याच्या ग्राहकांनी बुक केलेले घर तारण दाखवले जाते. बिल्डरची जमीन किंवा बिल्डरने कुठलेही अमानत, तारण ठेवलेलं नसते. फक्त तो घरांचा प्रोजेक्टच तिथे तारण असतो. पण तो देखील ज्या ज्या लोकांनी घर बुक केलेले आहेत त्यांच्या घरांचे तारण ठेवले जाते आणि त्यातूनच भली मोठी कर्जाची रक्कम बिल्डरच्या खाश्यामध्ये पडत असते. बिल्डर आणि बँकांच्या मदतीने चालणारा हा आतबट्याचा व्यवहार आता समोर येतो आहे. त्याविरुद्ध आता केंद्रीय गुप्तचर खात्याने कारवाई सुरू केलेली आहे. साधारण आणि मध्यमवर्ग माणूस घराच्या आमिषाने जाहिरातींना बळी पडतो त्याला याबाबत कुठलीच पुरेशी कल्पना दिली जात नाही. म्हणूनच आपल्या स्वप्नातले घर हातात पडण्यापूर्वीच त्याच्या खाशावर कर्जाचा भला मोठा बोजा टाकला जात असतो. सरकारने केवळ हा प्रकार समोर आला म्हणून थांबून चालणार नाही अशा प्रकारची बँका आणि बिल्डरची होणारी युती तातडीने रोखता कशी येईल आणि त्यात सर्वसामान्य माणूस भरडला जाणार नाही याची काळजी घेण्याची आवश्यकता आहे. त्याविरुद्ध अधिक कठोर नियम करण्याची देखील आवश्यकता आहे.

**सुविचार** खंडाळा, रत्नागिरी. मोबा. ९४२२४२०६११  
**विलास कोळेकर**  
 प्रामाणिकपणे कमावणाऱ्यांचे छंद कधीच पूर्ण होत नाहीत. पण त्यांची झोप पूर्ण होते.

**पंचांग** शुक्रवार, २६ सप्टेंबर २०२५  
 शक १९४७ विश्रावसुनामसंतसर  
**आश्विन शुक्ल चतुर्थी**  
 नक्षत्र : विशाखा  
 :- जन्मशाशी :-  
 ००-०१ ते १५-२२ तूळ  
 १५-२३ ते २४-०० वृश्चिक  
**ललिता पंचमी**  
 मूत्रक, प्रकाशक **सौ. नयथी रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कार्यालय १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णु नगर, दिवा, नवी मुंबई - ४००७०८, २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणगेले, जिल्हा कोल्हापूर - ४९६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर गेट, मिरगांव, मुंबई - ४००००४ येथे प्रसिद्ध केले.  
 संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंजे** ("पी.आर.बी. काव्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.) • सल्लागार संपादक: **तुळशीदास भोंडरे**  
 संपर्क : संपादक विभाग: ८६५२२०९४४०, जाहिरात विभाग: ८९०८९६४२३, ८९०८९६४२९, छोड्या जाहिराती: ८४२२८७७४४५, विवरण विभाग: ९५४९३३६४४९ ई-मेल: [contact@navakal.in](mailto:contact@navakal.in)  
 'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८९४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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**पाककृती**

**साबुदाणा पनीर रोल**  
 ★ साहित्य - १ कप साबुदाणा, १कप - किसलेले पनीर, २ उकडलेले बटाटे, २ हिचव्या मिरच्या, १ चमचा-मिरे पुड, १ चमचा- सेंधव पीठ, १ चमचा- जिरे पावडर, कोथिंबीर, तेल.  
 ★ कृती- सर्वात आधी साबुदाणा रात्रभर किंवा पाच तास भिजत घालावा. आता भिजवलेल्या साबुदाण्यातील पाणी पूर्णपणे काढून टाका आणि ते कोरडे करण्यासाठी हलके दावा. आता साबुदाणा, किसलेले पनीर आणि मंश केलेले बटाटे एका मोठ्या भांड्यात घाला. हिचव्या मिरच्या, काळी मिरि पावडर, सेंधव पीठ, जिरे पावडर आणि कोथिंबीर घाला. सर्व साहित्य चांगले मिसळा आणि पीठ तयार करा.आता या मिश्रणातून लहान रोल करा. तसेच एका पॅनमध्ये तेल गरम करा आणि रोल मध्यम आचेवर सोनेरी तपकीरी होईपर्यंत तळा.  
**सही/-** (बर्दी जॉन तनेजा) **श्री.नितीन चंद्रकांत वेडे** यांच्या कार्यात वकील युनिट क्र.१, तळमल्ला, कृष्ण कुंज, गांधी नगर, झायनोव्हा हायिवेलच्या मार्गे, एन.बी.एस. मार्ग, पाटकोर (पंजाब), मुंबई - ४०००८६  
 मोबाईल :- ९९९०३३७३३०

# क्रिडा

## भारताचा मुकाबला आज श्रीलंकेबरोबर विजयाच्या औपचारिकतेचीच शक्यता

दुबई  
 आशिया चषक स्पर्धेत उद्या भारताचा मुकाबला श्रीलंकेबरोबर होणार आहे. आतापर्यंत भारताने आपले सर्वच सामने जिंकल्यामुळे याही सामन्यात केवळ विजयाची औपचारिकताच शिल्लक आहे. या स्पर्धेत भारताने आतापर्यंत एकही सामना गमावलेला नसला तरी भारताकडून अद्यापही मोठी धावंसंख्या झालेली नाही. या सामन्यात पहिल्यांदा फलंदाजी केल्यास भारताचा अधिक धावा करण्याचा प्रयत्न असेल. सुर्यकुमार यादव या सामन्यात काही नव्या खेळाडूंना संधी देण्याची शक्यता आहे. भारताने या स्पर्धेत याआधारीच अंतिम फेरी गाठलेली आहे. अंतिम सामना भारत व पाकिस्तान यांच्यातच सध्या

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नादीचे वकील  
**बेलापूर, नवी मुंबई येथील मान.सं. दिवाणी न्यायाधीश, कनिष्ठ विभाग यांच्या न्यायालयात संविधान दावा समस मध्ये (आदेश ३७, नियम २)**  
**समस दिवाणी खटला क्र.८२/२०१८**  
**प्रकरण क्र. १२**  
 ...वादी  
**सुनियम बँक ऑफ इंडिया**  
 विरुद्ध  
**सुश्री लक्ष्मी शहादेव सातपुते**  
 प्रति,  
**कु.लक्ष्मी शहादेव सातपुते**, फ्लॅट क्र.२०३, बी व्हिग, एच क्र. १५१० ००१, सुनियम निवास, जय नगर गाव, गोपीनाथ टाकूर मार्ग, सेक्टर २३, नेळळ पूर्व जिऱ्हा - ठाणे. ४००७०६, **नवी मुंबई**.  
 ज्याअर्धी बर्नामित फिर्मादींनी आपल्या विरोधात दिवाणी प्रक्रिया संहिता, १९०८ च्या आदेश ३७ अंतर्गत या माननीय न्यायालयात दि.०७.०४.२०१८ रोजी रक्कम **₹.४,७८,८११/- (चार लाख बाहत्तर हजार आठशे तेरा फक्त)** आणि व्याजसाठी दावा दाखल केला आहे, म्हणून, आग्रहण समस दिला जात आहे की, हा सामन्य मिळाल्यापासून वहा दिवसांच्या आत आपण आपल्या बर्नाम्यातून हटवून घ्यावे, अन्यथा जर आपण हजेरी लावली नाही, तर वरील फिर्मादींस दहा दिवसांचा कालावधी संपल्यानंतर, न्यायालयाकडून, दिनांक ०७.०४.२०१८ रोजीची **₹.४,७८,८११/- (चार लाख बाहत्तर हजार आठशे तेरा फक्त)** पर्यंतची रक्कम, तसेच खर्चासाठी रक्कम **₹. ....** इतकी रक्कम, न्यायालयाच्या आदेशानुसार व्याजासह, जर असेल तर, मिळण्याचा अधिकार असेल.  
 जर आपण आपल्या बर्नाम्यात हजेरी लावली, तर फिर्मादी आपल्यावर त्यानंतर न्यायनिर्णयासाठी समस बर्नाम्यात आणि त्या मुनाबतीच्या वेळी आग्रहण हा दावा लढविण्यास परवानगी मिळविण्यासाठी न्यायालयाने अर्ज करण्याचा अधिकार राहील.  
 जर तुम्ही न्यायालयाला आपल्याबद्दल विना अन्याया खात्री पटवून दिली की दाव्याच्या गुणवत्तेवर बचाव आहे किंवा तुम्हाला दाव्याचा बचाव करण्याची परवानगी देणे वाजवी आहे तर बचाव करण्याची परवानगी मिळू शकते.  
**माझ्या सहोदरे आणि न्यायालयाच्या शिक्क्यानिशी, या ११ सप्टेंबर, २०२५ रोजी येण्यात येत आहे.**  
**सही/-**  
**सहाय्यक अधीक्षक**  
**दिवाणी न्यायालय, जे.डी. बेलापूर**

**फॉर्म जी**  
**दिल्ली, गुजरात आणि बॅंगलूर येथे इलेक्ट्रिक रार्ड-हेलिंग मोबिलिटी सर्व्हिस आणि ईव्ही चार्जिंग नेटवर्कच्या विमामाध्ये कार्यरत ब्लू-स्मार्ट मोबिलिटी लिमिटेडकरिता स्वारस्य अभिलेखीयतेचे आमंत्रण**  
 (भारतीय नादरी आणि दिवाळीसाठी मंडळ (कॉर्पोरेट वकीलकरिता दिवाळीसाठी दयाव प्रक्रिया) नियमन, २०१६ च्या नियमन ३१(५) च्या उप-नियमन (१) अन्वये)

**संबंधित तपशील**

१. कॉर्पोरेट ब्लूकोरचे नाव आणि पॅन आणि सीआयआय/समसमिीक	ब्लू-स्मार्ट मोबिलिटी लिमिटेड सीआयआय: U74999GJ2018PLC104895 पिएएन: AAHC65257B
२. नोंदणीकृत कार्यालयाचा पत्ता	जॉर्ज, कावेलीय: १५ वा मजला, ए ब्लॉक, वेस्टव्हो डिव्हिजन ६, एस जी रोड, जिवाज पार्क, अहमदाबाद, गुजरात, भारत, ३८००१५ <a href="http://www.bbi-smart.com">http://www.bbi-smart.com</a>
३. वेबसाईटचे यूआरएल	दिल्ली, गुजरात, बॅंगलूर आणि इतर ठिकाणी तपशील
४. बंदुसंज्ञा अन्वय संपत्ती असलेल्या जागेचा तपशील	दिल्ली, गुजरात, बॅंगलूर आणि इतर ठिकाणी तपशील
५. मुख्य उपपट्टे/सेवांची व्यापित वस्तुता	कॅम्पेटी इलेक्ट्रिक रार्ड-हेलिंग मोबिलिटी सर्व्हिस आणि ईव्ही चार्जिंग नेटवर्कच्या व्यवसायासाठी आहे.
६. जात विधीय वर्गीकरणे किंवा झालेल्या मुख्य उपपट्टे/सेवांचे परिमाण आणि मूल्य	दि. २१.०३.२०२४ रोजीची सुमारे अंदाजानुसार: २. ४,७०,९६.६ लाख
७. कर्मचारी/कामगारांची संख्या	मॉबिलिटी उपलब्ध नाही
८. जात उपलब्ध दोन वर्षांची विधीय विवरणजे (वैयक्तिक/कर), धावकांनी यदी समाविष्ट असलेले वार्षिक उपलब्ध उत्पन्नेर यूआरएल:	<a href="mailto:corp.bbusmart@npvinsolvency.in">corp.bbusmart@npvinsolvency.in</a> येथे ई-मेल पाठवून तपशील प्राप्त करता येतील.
९. संकेतकाच्या क्रम २५(२)(ए) अन्वये दयाव अर्जासाठी वाकला उपलब्ध उत्पन्नेर यूआरएल:	<a href="mailto:corp.bbusmart@npvinsolvency.in">corp.bbusmart@npvinsolvency.in</a> येथे ई-मेल पाठवून तपशील प्राप्त करता येतील.
१०. स्वारस्य अभिलेखीयती सीएमएफकारिता अंतिम दिनांक:	११.१०.२५
११. संभाव्य दयाव अर्जासाठी तात्पुरती यदी पारित करण्यात दिनांक	२१.१०.२५
१२. तात्पुरत्या यदीपार आणणे सादर करण्याचा अंतिम दिनांक	२६.१०.२५
१३. संभाव्य दयाव अर्जासाठी अंतिम यदी पारित करण्यात दिनांक	०५.११.२५
१४. संभाव्य दयाव अर्जासाठी माहिती निवेदनाजिना, मुद्रयुक्त नमुना, दयाव योजनेकरिता दिनांती पारित करण्याचा दिनांक	१०.११.२५
१५. दयाव योजने सादर करण्याचा अंतिम दिनांक	१०.१२.२५
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सही/ आमर्णी-एमपीडी इन्व्हॉल्वन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड (पूर्वीची मंडळ इन्व्हॉल्वन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड) द्वारे तयार संभाव्य, श्री. निवेश प्रकाश अदितिवा ब्लू-स्मार्ट मोबिलिटी लिमिटेडच्या प्रकल्पानत दयाव व्यावसायिक दयाव व्यावसायिक आरबीबीआय नॉ. क्र.: IBB/PE-0040/PA-2/2022-23/ 50021 एएफए वकालत - ३१ डिसेंबर, २०२५  
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दिनांक: २६.०९.२०२५  
 ठिकाण: अहमदाबाद

**फॉर्म ए**  
**जाहीर उद्घोषणा**  
 (भारतीय नादरी आणि दिवाळीसाठी मंडळ (कॉर्पोरेट वकीलकरिता दिवाळीसाठी दयाव प्रक्रिया) नियमन, २०१६ च्या नियमन ३१(५) अन्वये)

**आधार प्रोजेक्ट मॅनेजमेंट अॅण्ड कन्सल्टन्सी प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष देण्याकरिता**

**संबंधित तपशील**

१. कॉर्पोरेट कार्यालय नाव	आधार प्रोजेक्ट मॅनेजमेंट अॅण्ड कन्सल्टन्सी प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कार्यालयाच्या स्थापनेचा दिनांक	११.०६.२००८
३. प्राधिकरण या अंतर्गत कॉर्पोरेट कार्यालयीन स्थान/अधिकारकण क्षेत्र	आंध्रप्रदेश, मुंबई
४. कॉर्पोरेट कार्यालयात कॉर्पोरेट अंकाचा क्रमांक/समसमिीक/अधिकारकण क्षेत्र	U74740AM2008PTC183430
५. कॉर्पोरेट कार्यालया नोंदणीकृत कार्यालया आणि मुख्य कार्यालया (जर असल्यास) पत्ता	रुम १६, मजला-१, एलॉ-८, उदय क्लिअर, अर्काव दिनेश नॉटी रोड, ऑन रॉक एक्स्प्रेस, फ्लॅट २०१, एच एक्स, मुंबई, महाराष्ट्र, भारत, ४००००९.
६. कॉर्पोरेट कार्यालया संदर्भात दिवाळीसाठी सुरु ठेवण्यात दिनांक	१७.०९.२०२५
७. दिवाळीसाठी दयाव प्रक्रिया पारित करण्याचा अंतिम दिनांक	१५.०३.२०२६ (अंतिम दिनांक १७.०९.२०२५ पासून १८.०३.२०२६)
८. अंतिम दयाव व्यावसायिक मूल्य कसा पाहण्यात दिवाळीसाठी व्यावसायिकरिते जाव आणि नोंदणीकरण अंकांक	दहावर्षी इन्व्हॉल्वन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड द्वारे तयार संभाव्य, श्री. जयन जगजीवन शाह आरबीबीआय नॉ. क्र. IBB/PE-0040/PA-2/2022-23/ 50021 एएफए वकालत - ३१ डिसेंबर, १९००१५.
९. मंडळाचे नोंदणीकृत अहवालकार, अंतिम दयाव व्यावसायिक पत्ता आणि ईमेल	पत्रकारिता नॉ. क्र. १०४ मजला, १००३, हिंजाव रोड, अहमदाबाद-३८००१५. <b>मिर्झा ईमेल आदमी:</b> <a href="mailto:corp.adharproject@npvinsolvency.in">corp.adharproject@npvinsolvency.in</a>
१०. अंतिम दयाव व्यावसायिक मूल्य पाहण्याकरिता दयाव व्यावसायिक पत्ता आणि ईमेल	<a href="mailto:corp.adharproject@npvinsolvency.in">corp.adharproject@npvinsolvency.in</a> येथे ई-मेल पाठवून तपशील प्राप्त करता येतील.
११. दयाव योजने सादर करण्याचा अंतिम दिनांक	१०.१२.२५
१२. ई-ओआयव्हे सादर करण्यासाठी प्रक्रिया अंतिम दिनांक	<a href="mailto:corp.bbusmart@npvinsolvency.in">corp.bbusmart@npvinsolvency.in</a>
१३. कॉर्पोरेट ब्लूकोरच्या (एमआरआय)मधून नोंदणी दिवशीचे तपशील	मॉबिलिटी उपलब्ध नाही

सही/ आमर्णी-एमपीडी इन्व्हॉल्वन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड (पूर्वीची मंडळ इन्व्हॉल्वन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड) द्वारे तयार संभाव्य, श्री. निवेश प्रकाश अदितिवा ब्लू-स्मार्ट मोबिलिटी लिमिटेडच्या प्रकल्पानत दयाव व्यावसायिक दयाव व्यावसायिक आरबीबीआय नॉ. क्र.: IBB/PE-0040/PA-2/2022-23/ 50021 एएफए वकालत - ३१ डिसेंबर, २०२५  
 प्रकल्पकारिता ईमेल: [corp.adharproject@npvinsolvency.in](mailto:corp.adharproject@npvinsolvency.in)

दिनांक: २६.०९.२०२५  
 ठिकाण: अहमदाबाद

**जाहीर प्रगटनाद्वारे समन्स**  
 दिवाणी न्यायालय बरिष्ठ स्तर, उरसानाबाद, ता. जि. उरसानाबाद येथील श्री. एस. एस. पाटील, २२ सह दिवाणी न्यायाधीश बरिष्ठ स्तर यांचे न्यायालयत चादपत्रांच्या निधितीसाठी समन्स (आज्ञावली ५, नियम १,५.)  
 सीएनआर. एम्एचओएस०२-००३३४८२०२२ नियमीत दिवाणी दावा क्र. १२०१/२०२२ सविता चव्हाण / वि. / महाराष्ट्र शासन व ईतर निशाणी क्रमांक - ३० प्रति,  
**प्रतिवादी - १२ लतिका धनंजय धालगे, वय - ४७ वर्ष, धंदा- घरकाम, रा. कडक-नाथवाडी, ता. वाशी, जि. धाराशिव. ... यांस** ज्याअर्धी उपनिर्नामित वादी सविता हनुमंत चव्हाण, वय - ४५ वर्ष, धंदा नौकरी व शेती, रा. विखली ता. जि. धाराशिव, ह.मु. फ्लेट नं. १, प्लॉट नं. २५५, विधान सहाकारी गृहनिर्माण संस्था मर्यादीत शेर-ए-पंजाब तोलानी कॉलेज-च्या मध्ये, महाकाली गुफा मार्ग, अंधेरी पूर्व-मुंबई - ४०००९३ यांनी तुमच्या विरुद्ध या न्यायालयात वाद दाखल केला आहे. त्याअर्धी ह्या वादासंबंधी तुम्हाला जे काही सांगायचाय असेल ते सांगण्यासाठी दिनांक १०/१०/२०२५ रोजी दिवसा ११-०० वाजता तुम्ही स्वतः किंवा ज्यास योग्यरीत्या तुमचा दिलेव्या आहेत व जो वादासंबंधीच्या महत्वाच्या सर्व प्रश्नांचे उत्तरे देउ शकेल अथवा वकीलामार्फत किंवा अशा सर्व प्रश्नांचे देउ शकणारे एखादा इंसम बरोबर असलेल्या वकीलामार्फत या न्यायालयात उपस्थित होण्यासाठी याद्वारे तुमच्यावर समन्स बजावण्यात येत आहे आणि याद्वारे तुम्हाला असा निर्देश देण्यात येत आहे की, त्या दिवशी तुम्ही तुमच्या बचावाचे लेखी निवेदन दाखल करावे व त्याच दिवशी तुमचा बचाव किंवा उलट वाद (सेट ऑफ) किंवा प्रतिवाद (काउंटर क्लेम) ज्या दस्तऐवजावर आधारलेला असेल असे तुमच्या ताब्यात किंवा नियंत्रणाखाली असलेले सर्व दस्तऐवज सादर करावेत आणि जर तुम्ही तुमच्या बचावाच्या किंवा नियंत्रणाखाली असलेले सर्व दस्तऐवज सादर करणेत आणि जर तुम्ही तुमच्या बचावाच्या किंवा उलट वादाच्या (सेट ऑफ) किंवा प्रतिवादाच्या ( काउंटर क्लेम) पुढर्थे पुरावा म्हणून तुमच्या ताब्यात किंवा नियंत्रणाखाली असलेल्या किंवा नसलेल्या इतर कोणत्याही दस्तऐवजावर विस्मृन्न असाल तर अशा दस्तऐवजाची एक सुची करून ती सुची तुमच्या बचावाच्या लेखी निवेदानास जोडावी. तुम्हाला नोंदीस देण्यात येत आहे की, जर नमुद केलेल्या दिवशी उपस्थित राहण्यास कसूर केले्यास तुमच्या अनुपस्थितीत वादाची सुनावणी केली जाऊन त्याचा निर्णय केला जाईल, आपणही अशी नोंदीस देण्यात येत आहे की, जर नमुद केलेल्या तारखेस किंवा तात्पुरती बजावणीकरीता तुमचा पत्ता दाखल करण्यात तुम्ही कसूर केले्यास तुमचा बचाव रद्द केला जाण्यास पात्र उरल.  
 आज दिनांक २६.०९.२०२५ रोजी माझ्या न्यायालयाच्या शिक्क्यानिशी दिले.  
**शिक्का सहाय्यक अधीक्षक**  
**०८ दिवाणी न्यायालय बरिष्ठ स्तर, उरसानाबाद**

**झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई**  
**प्रशासकीय इमारत, प्रा. अनंत काणेकर मार्ग, वांद्रे (पूर्व), मुंबई ४०००५९**  
**दुरध्वनी २६५९०५१९ संकेतस्थळ: www.sra.gov.in ई-मेल : info@sra.gov.in**

**जाहीर नोंदीस**

तमाम जनतेस याद्वारे कळविण्यात येते की, मुंबई उपनगर जिल्ह्यातील रकाना क्र. २ मधील गावातील रकाना क्र. ३ मधील नगर भूमापन क्रमांकाचे रकाना क्र.५ मधिल क्षेत्र ही मिळकत शासकीय अभिलेखांमध्ये रकाना क्र.६ मधील व्यक्तीच्या मालकीची असलेचे दिसून येते. रकाना क्र. ३ व ५ मधील मिळकत / क्षेत्र महाराष्ट्र झोपडपट्टी (सुधारण, निर्मुदन व पुनर्विकास) अधिनियम १९७९ चे कलम १४(१) अंतर्गत असलेल्या तत्सुदीनुसार झोपडपट्टी पुनर्वसन योजना राबविण्यासाठी भुसंपादन करण्याबाबतचा प्रस्ताव या कार्यालयाकडेर रकाना क्र. ७ मधिल नियोजित सहाकारी गृह निर्माण संस्थेने सादर केलेला आहे.

अ. क्र.	गावाचे व तालुकाचे नांव	न. भू. क्र.	मिळकत पत्रिकेनुसार क्षेत्र (चौ.मी)	भुसंपादन क्षेत्र (चौ.मी)	जमिन मालकाचे / इमला मालकाचे नाव	स्थापन केलेल्या नियोजित सह. गृह. संस्थेचे नाव
१	२	३	४	५	६	७
१	मौजे-मुलुंड, ता- कुर्ला		४८२(थे)	२२१.५०	११.८०	धारक मे. कोणार्क रियल्टर्स
२			४८३(थे)	२६८६.३०	२९३.७३	स.नं.१४४/१८ लक्ष्मण महादेव पाटील निभाबाई महादेव कावेकर रेवती पाडूरंग केणी शरदु महादेव पाटील हरिश्चंद्र महादेव पाटील
३			४८४(थे)	१९७.३०	१८१.००	स.न.१४४/१५ चंद्राणी गुप्ता
४			४९५/अ (थे)	४३६९.३०	४०.३०	धारक मुलुंड तेजपुंज को. ऑ. ही. सोसा. लि
५			४९६(थे)	४८३.७०	५२.७०	स.न.१४३/४ मे. कोणार्क रियल्टर्स
६			४९७(थे)	८७.४०	८७.४०	स.न.१४३/३ निभा धर्मा वैती
७			४९८(थे)	१४९.४०	८९.३०	स.न.१४३/७ निभा धर्मा वैती
८						